

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.**

O.A.No.56 of 2009
Cuttack, this the 13th August, 2010

Nalini Kumar Sahoo Applicant
-Versus-
Union of India & Others Respondents

C O R A M
THE HON'BLE MR.G.SHANTHAPPA, MEMBER (J)
A N D
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

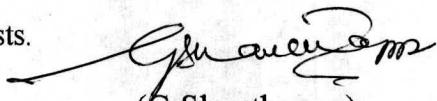
Applicant a Tax Assistant in the office of the Commissioner of Income Tax, Bhubaneswar by filing the present OA seeks to quash the order of rejection under Annexure-7 dated 19th January, 2009 and to direct the Respondents to declare the applicant pass in paper IV by adding 50 marks (meant for question No.1) to the total marks obtained by the applicant in other question papers and to direct the Respondents to reconsider the case of the applicant by the review DPC for promotion to Sr. Tax Assistant on the basis of calculation of marks obtained retrospectively. Heard Mr. Mohanty, Learned Counsel for the Applicant and Mr. U.B.Mohapatra, Learned SSC appearing for the Respondents. Today by producing copy of the letter No.ACIT (Hqrs.)/BBSR/Confd/NS/2009-10/3019 dated 13th August, 2009 it was brought to the notice of this Tribunal that in compliance of the order of this Tribunal passed in earlier OA No.56 of 2009 filed by the applicant the Respondents have intimated the Applicant details methodology adopted in giving the marks and the marks allotted on each subject to the applicant as well as to others in the examination. We have gone through the same and we find no error in awarding the marks on different subject to the applicants vis-à-vis the others. Learned Counsel for the Applicant also did not make any

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serious objection to the same. In view of the above, we find no merit in this
OA. This OA is accordingly dismissed. No costs.

(C.R.Mohapatra)
Member(Admn.)


(G. Shanthappa)
Member(Judl.)

